

FIR No. 009964/2020
PS : Raj Park
State v. DL-4S-CC-9764
U/s. 379 IPC

01.07.2020

Present : None.

IO has filed interim status report through Whatsapp wherein he seeks some more time to file Status report. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Be put up for filing of Status Report on behalf of IO / SHO concerned for

03.07.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
MM-3(NW)/Rohini/01.07.2020

FIR No. 013602/2020
PS : Raj Park
State v. Ved Prakash
U/s. 379/411 IPC

01.07.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Ved Prakash.

Present : Ld. APP for the State.

Sh. Satya Bhushan, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Ved Prakash.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 25.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through Whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 25.06.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off. ...Contd2/-

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/01.07.2020

FIR No. 013602/2020

PS : Raj Park

State v. Shyam

U/s. 379 IPC

01.07.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Shyam.

Present : Ld. APP for the State.

Sh. Prem Prakash Upadyay, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Shyam.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 25.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through Whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 25.06.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

...Contd2/-

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/01.07.2020

01.07.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Joginder.

Present : Ld. APP for the State.

Sh. Sanjeev Bisla, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Joginder.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 26.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through Whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 26.06.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

...Contd2/-

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/01.07.2020